

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 123
(IB)-1367/PB/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of IBC

Order delivered on 09.01.2020.

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

Mr. K. Datta, Mr. Apoorv P. Tripathi, Mr. Dheeresh K. Dwivedi, Advs. for PGCIL

Mr. Samdarsh Sanjay, Mr. Arunav Pankaj, Advs. for CA-2691/19

Mr. RajinderWali, Adv. for CA-1961/19

Mr. DebarshiBhadra, Adv. for EPIL

Mr. Amrender Kr. Mehta, Adv. for CA-2607/19

Mr. Samdarshi Sanjay, Adv. with Mr. Arunav Pankaj, AR in CA-2691/19

For the Respondent(s):

Mr. Rajesh Gupta, Mr. Anubhav Mehrotra, Advs. for R-1& 2

Mr. Raghav Tankha, Adv. for R-6

Mr. Swapnil Gupta, Adv. for R-1 & 4 (CA-2012/19)

Mr. Vaibhav Manu Srivastava, Adv. for R-10 & 11

Mr. Pulkit Arora, Ms. Navya Khillon, Advs. for RP

Mr. Debarshi Bhadra, Advs. for R-5

ORDER

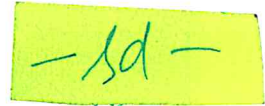
C.A. No. 2691(PB)/2019

On having the Resolution Professional come forward atleast to distribute the money of Rs. 70 lakhs lying with the Corporate Debtor towards dues payable to the vendor namely OPGW, who supplied goods during the CIRP, list this matter on 23.01.2020 for further compliance.

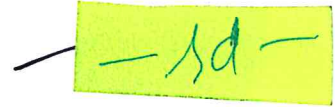


C.A. No. 2607(PB)/2019

The Resolution Professional having not raised any objection for lifting the construction material of the applicant lying in the possession of the Corporate Debtor, this application is accordingly disposed of directing the Resolution Professional to allow this applicant to lift the material as agreed by him.



**(B.S.V. PRAKASH KUMAR)
ACTG. PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**